

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5738 of 2020

1. Bahadur Mandal

2. Dasrath Mandal

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners

: Mr. Mahesh Kumar Sinha No. 2, Advocate

For the State

: Mr. Shailendra Kr. Tiwari, Spl. P.P.

Order No. 02

Dated 10th September, 2020

Heard the learned counsel appearing for the respective parties.

So far as the defects No. 4, 5(e) and 9(i) are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects, as pointed out by the office, are concerned, the same are ignored.

The petitioners are accused in connection with Giridih Cyber P.S. Case No. 10 of 2020.

It has been alleged that from the possession of both the petitioners mobiles, SIM cards, ATM cards, Passport, etc. were recovered. It was suspected that they were involved in cybercrime.

Learned counsel for the petitioner submits that the petitioners do not have any criminal antecedent. It has further been stated that the petitioners are in custody since 12.06.2020. It appears that one of the co-accused similarly situated, namely, Pawan Yadav has been granted bail by this Court in B.A. No. 5731 of 2020.

Regard being had to the aforesaid facts, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II-cum- Special Judge, Cyber, Giridih in connection with Giridih Cyber P.S. Case No. 10 of 2020, subject to the condition that one of the bailers should be a close relative of the respective petitioners.

(RONGON MUKHOPADHYAY,J.)